

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 153/MP/2016**

Subject : Petition for seeking declaration that no relinquishment charges are payable for surrendering the MTOA dated 22.7.2015 granted to the petitioner by PGCIL.

Date of hearing : 20.12.2016

Coram :Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : GMR Warora Energy Limited

Respondents : Power Grid Corporation of India Ltd. and others.

Parties present : Shri Matrugupta Mishra, Advocate, GMRWEL  
Shri Piyush Singh, Advocate, GMRWEL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri Swapnil Verma, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner requested for two weeks time to file rejoinder to the reply filed by PGCIL. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder by 13.1.2017. with an advance copy to the respondents. The Commission directed the petitioner that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 24.1.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**